



CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

114/TD/2021

Dated:28.6.2021

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003 (the Act)

An application for grant of Category-V licence for inter-State trading in electricity in whole of India has been made before the Commission by Shubheksha Advisors Private Limited with its registered office at 5, Ground Floor, Imperial Arcade, Jaypee Wish Town, Sector-128, Noide-201304, Uttar Pradesh.

2. A copy of the application, along with its annexures and enclosures, made by the applicant for grant of inter-State trading licence to by Shubheksha Advisors Private Limited before the Commission can be accessed at the website www.shubheksha.co.in or inspected by any person in the Commission's office by following the laid down procedure.
3. On consideration of the material available on record, the Commission is satisfied that prima facie the applicant qualifies for grant of licence for inter-State trading in electricity and by order dated 28.6.2021, the Commission has proposed to grant a Category-V licence to the applicant for inter-State trading in electricity in whole of India.
4. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act to invite suggestions or objections, if any, to the proposal to grant licence for inter-State trading in electricity as aforesaid by the Commission to be received by the undersigned latest by 16.7.2021 at the above noted address. The objections or suggestions received after the specified date shall not be considered.
5. The Commission will fix the date for final disposal in due course and the person who files the suggestions or objections may in his discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

(Sanoj Kumar Jha)

Secretary